

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 269/MP/2019**

Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission Scheme for Solar Energy Zones (SEZs) in Rajasthan under Phase-II.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and Ors.

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member

Parties Present : Shri Mukesh Khanna, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Yatin Sharma, PGCIL  
Shri Siddharth Sharma, PGCIL

**Record of Proceedings**

The Representative of the Petitioner submitted that the Transmission Scheme under instant Petition was initially discussed in the 4<sup>th</sup> meeting of Northern Regional Standing Committee for Transmission (NRSCT) held on 25.7.2019 wherein Hybrid Transmission system involving VSC based HVDC system and AC system was agreed. Subsequently, the Transmission Scheme was discussed in 5<sup>th</sup> NRSCT meeting held on 13.9.2019. Considering the difficulty in implementation of the hybrid scheme by December, 2021 and high cost of the HVDC system, revised transmission scheme comprising of AC system has been agreed. Further the revised EHVAC Transmission scheme was taken up for discussion in 46<sup>th</sup> Northern Regional Power Committee on 24.9.2019 and it was deliberated that constituent views have already been discussed in detail in 5<sup>th</sup> NRSTC held on 13.9.2019 and after noting the concerns of constituents, NRPC approved the scheme that was finalized in 5<sup>th</sup> NRSCT as per the deliberations held in TCC, along with views of constituents.

2. The Representative of the Petitioner further submitted that the Commission has issued the order dated 9.8.2019 for granting the Regulatory Approval of the



Transmission Scheme of 8.9 GW for potential solar zones in Rajasthan for its implementation and PGCIL is waiting for the Regulatory Approval for potential solar zones of 8.1 GW.

3. The Representative of the Petitioner further submitted that LTA Applications for approximately 8600 MW and Stage-II Connectivity Applications for 14,300 MW have been received for combined Phase-I and Phase-II projects. Most of these Stage-II Applications are based on LOC by bidding Agencies and it is expected to be converted into LTA.

4. The Representative of the Petitioner submitted that it has filed details of requirement of additional future space and spares.

5. None was present on behalf of the Respondents despite notice.

6. After hearing the Representative of the Petitioner, the Commission directed the Petitioner to file the updated details of Applications received for Stage-II Connectivity and LTA applications under Phase-I and II Transmission System and consolidated scope of transmission system covered under the instant regulatory approval on, affidavit by 25.2.2020.

7. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Deputy Chief (Law)**

